

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 2.00 PM ON 16.12.19

PRESENT: SHRI R. VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/690/2019
NAME OF THE PETITIONER(S) : CHANDRASEKARAN DEVARAJ
NAME OF THE RESPONDENT(S) : SHRIHARI WOVEN SACKS INDIA PVT LTD
UNDER SECTION : Sec 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	RAGHUPATHY B		
2.	VARA VA SUBRAMANIAN		
	P. U A C ANANTHAN.	Counsel for Petitioner	16/12/2019
	Srinathsa Subrahmaniam (FOR SHREE LAW SERVICES).	counsel for R6-R7	

ORDER

Pursuant to the order dated 13.12.2019, Learned Counsel for the Respondents suggested the name of one Subramaniam Aneetha, B.Sc., M.L., FCA., ACS., ACMA., CISA., IP.. RV, Chartered Accountant, Insolvency Professional & Registered Valuer Reg No.-IBBI/IPA-001/IP-P00376/2017-18/10633, Regn. No.-IBBI/RV/06/2019/10629 ; A-2 Sarada Apartments, 17/6, Singeri Mutt Road, R.A. Puram, Mandavelli, Chennai – 600028, H/P:9840024178, Email:aneethaca@gmail.com to which suggestion Learned Counsel for the Petitioner does not have any objection. if an order is passed by this Tribunal pursuant to the order on 13.12.2019, wherein seeking for a representation before the Registered Valuer is preserved as proposed by the Petitioner. In the said circumstances, Ms. Subramaniam Aneetha is appointed as the valuer on consensus and who shall give an opportunity to the Petitioner to make the representation before submitting the Valuation Report and take the representation into consideration. Opportunity shall also be given to the Respondents to make their representation, if any, to the valuer. Both the parties are directed to give full cooperation to the Valuer appointed so that the valuer can discharge the duties in respect of valuing the shares of the 1st Respondent Company, taking into consideration the assets and liabilities of the



1st Respondent Company. A sum of Rs.1 lakh has been quoted as the fees for the purpose of valuation and already reflected in the order dated 13.12.2019 shall be shared in the ratio of 25% and 75% by the parties in proportion to the fees of the Valuer. The date of valuation is fixed as on 28.11.2018, in accordance with the consensus given by the parties. Let the report of the valuation be filed within a period of four weeks from today. Post the matter on **06.02.2020.**

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)